

S.L. No. 175

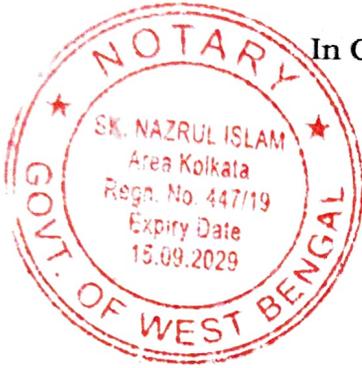


BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA

Miscellaneous Application No. 22/2024/EZ

In

In Original Application No. 15/2014/EZ



IN THE MATTER OF:

Tribunal On Its Own Motion

... Applicant

-Versus-

Union of India & Ors.

... Respondents

AFFIDAVIT ON BEHALF OF THE DISTRICT MAGISTRATE &  
COLLECTOR, NADIA, RESPONDENT NO. 06

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28 JUL 2025

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Filed by:  
*Sibojyoti Chakrabarti*  
 Mr. SIBOJYOTI CHAKRABARTI  
 Advocate,  
 State of West Bengal  
 (M): 9007035534  
 Email: subho.advocate@gmail.com





1

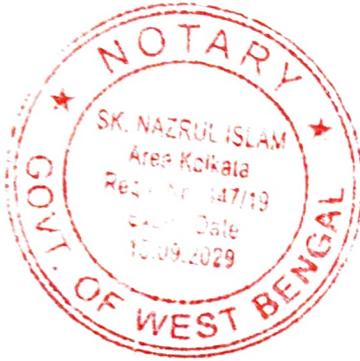
**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**

**EASTERN ZONE BENCH, KOLKATA**

**Miscellaneous Application No. 22/2024/EZ**

**In**

**In Original Application No. 15/2014/EZ**



**IN THE MATTER OF:**

**Tribunal On Its Own Motion**

**... Applicant**

**-Versus-**

**Union of India & Ors.**

**... Respondents**

**AFFIDAVIT ON BEHALF OF THE DISTRICT MAGISTRATE &  
COLLECTOR, NADIA, RESPONDENT NO. 06**

I, Sri Anupam Chakraborty, son of Late Adhir Kumar Chakraborty, aged about 41 years, by faith Hindu, by occupation Government Service, presently posted as Secretary Zilla Parishad Nadia and Member Secretary, Direct Land Purchase Committee, having office at the Nadia Zilla Parishad, Krishnanagar, Pin: 741101, West Bengal, do hereby solemnly affirm and state as follows:

1. That I am authorized by the District Magistrate and Collector of Nadia to file and swear this instant affidavit in opposition on behalf of the District Magistrate & Collector, Nadia and am fully conversant

with the facts and circumstances of the present matter. I am competent and duly authorized to affirm this affidavit on behalf of the District Administration.

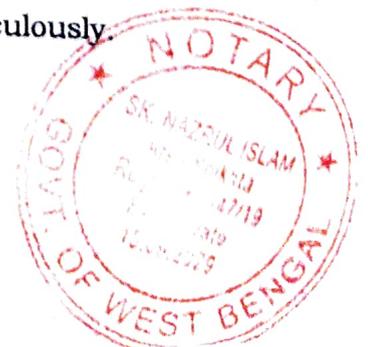
Photocopy of the Letter of Authorization is annexed herewith and marked with the letter 'A'.

2. That this affidavit is being filed in compliance and obedience to the Solemn Order 14.07.2025 passed by the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata.

3. That accordingly the Learned Advocate for the State of West Bengal had communicated the Solemn Order to the District Administration and the present affidavit is being filed to place on record a detailed account of the steps undertaken by the District Administration, Nadia, and the associated departments for implementation of the Sewage Treatment Plant (STP) Project within Ranaghat Municipality, in line with the directions of the Hon'ble Tribunal and as per the sanctioned plans under the Urban Development and Municipal Affairs (UDMA) Department.

4. That the STP project is a critical environmental initiative aimed at effective sewage management and reduction of pollution load on river Churni within Ranaghat Municipality. To facilitate this project, the required direct land purchase, fund allocation, and ~~inter~~ <sup>As</sup>

<sup>2/2</sup> <sup>me</sup> [ ~~departmental~~ transfers have been undertaken meticulously. ]



5. That the details of the Land Schedule for the Project is stated herein below:

- Mouza – Jianagar
- J.L. No. – 113
- Plot No. – 01
- Area – 78 decimals at Sarkar Para Ward No-1 , Ranaghat

**Municipality**

6. That on 04.01.2023, an amount of Rs. 2,06,67,000/- was released by the Urban Development and Municipal Affairs department (UDMA) Department, Government of West Bengal vide Memo No. GO2223011432UM for implementation of the STP project. However, due to administrative and procedural reasons, the said amount lapsed as the fund could not be drawn within the stipulated period. A Non-Drawl Certificate was subsequently issued by the Treasury Officer, Treasury No. 1, Krishnagar, on 13.03.2024.

Photocopies of the above notification and Non Withdrawal certificate are collectively annexed herewith and marked with the letter 'B'.

7. That in order to secure the funds required for land ~~acquisition~~ <sup>direct purchase</sup>, a formal request for re-allotment of funds was sent to the Additional Secretary, UDMA Department, through Memo No. 2228 dated 03.04.2024. Pursuant to this request, the UDMA Department sanctioned an amount of Rs. 1,22,78,000/- as the first installment for



the project vide Memo No. 621(sanction) UDMA-13014(12)/29/2022-BDG-MA dated 18.07.2024.

Photocopies of the Memo No. 2228 dated 03.04.2024 and Memo No. 621(sanction) UDMA-13014(12)/29/2022-BDG-MA dated 18.07.2024 are collectively annexed herewith and marked with the 'C'.

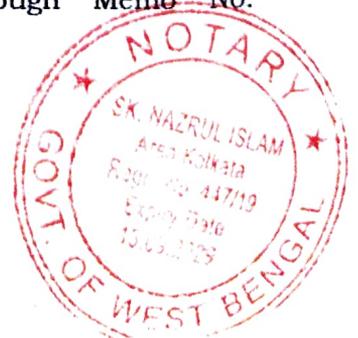
8. That the first installment of funds was utilized for payment to the recorded landowners, namely Shri Prahlad Chakraborty and Shri Shankar Adhikary, in accordance with the procedures prescribed under the Land <sup>direct purchase</sup> ~~Acquisition~~ framework. A Utilization Certificate (UC) in the prescribed format (GRF-19A) was submitted on 05.09.2024 confirming the expenditure incurred towards the purchase of land.

Photocopy of the Utilization Certificate is annexed herewith and marked with the letter 'D'.

9. That the Deed of Conveyance for the acquired land was duly executed and registered in the name of the Secretary, Nadia Zilla Parishad, on 06.08.2024, thereby completing the legal formalities of

<sup>acquisition. direct purchase.</sup> ~~acquisition.~~

10. That subsequently, in order to acquire the balance funds required for completion of land transfer, a letter seeking re-allotment of the remaining amount of Rs. 83,89,000/- was issued to the Additional Secretary, UDMA Department, through Memo No.



09/LP/NZP dated 04.03.2025. The second installment of funds was released on 26.03.2025.

Photocopy of the letter seeking re-allotment issued memo No. 09/LP/NZP dated 04.03.2025 is annexed herewith and marked with the letter 'E'.

11. That upon receipt of the second installment, a Gift Deed was executed in favour of the requiring authority, i.e., the Chief Engineer, W&S GAP Sector, KMDA, on 17.06.2025. Further, a Utilization Certificate regarding the final expenditure on purchase of land was submitted on 23.06.2025.

Photocopies of the Deed and further Utilization Certificate are collectively annexed herewith and marked with the letter 'F'.

12. That subsequently on 24.06.2025, a comprehensive communication was sent to the Additional Secretary, UDMA Department, enclosing the gift deed, chain deeds, and the final UC, along with a request to initiate mutation of the land in favour of KMDA for operational purposes.

Photocopy of the letter dated 24.06.2025 letter sent by the District Administration to the Additional Secretary, UDMA Department, is annexed herewith and marked with the letter 'G'.

13. That all necessary administrative, financial, and legal steps have been duly taken to ensure that the STP project remains on track,



and the land is now under the control of the KMDA for immediate project-related works but no such mutation related application for change in LR RORs in favour of KMDA has been received by LA department, Nadia from KMDA till now.

14. That the statements made hereinabove are true to my knowledge, based on official records and proceedings available in the office of the undersigned, and nothing material has been concealed.

15. That it is respectfully prayed before the Hon'ble Tribunal may be pleased to pass such further Order/Orders as is deemed fit for the ends of justice.

16. That the statements made in paragraph 1 is true to my knowledge and paragraphs 2 to 15, are based on information derived from the record and which I believe to be true and rest thereof are my humble submission before this Hon'ble Tribunal.

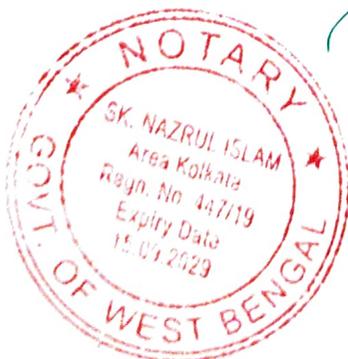
Identified by me

*Subojyoti Chakrabarti*  
Advocate 28.07.2025  
State of West Bengal

*Anupam Chakrabarty*

Deponent

Secretary  
Nadia Zilla Parishad



Solely Affirmed and  
Declared before me on the  
Identification of the Advocate

*[Signature]*  
Notary

SK. Nazrul Islam  
Notary, Govt. of W.B.  
Govt. No. 447/19  
City Civil Court, Calcutta

28 JUL 2025

**Verification**

I, the deponent within named do hereby solemnly affirm and verify that the contents of the statements made in the above paragraphs of the affidavit are true and correct to the best of my knowledge and belief. No part of the same is false and nothing material has been concealed therefrom.

*h  
h* Verified at Kolkata, on this the *28<sup>th</sup>* day of July, 2025.

Identified by me

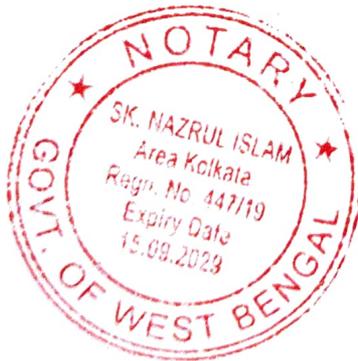
*Sibajyoti Chakrabarti*

Advocate

State of West Bengal

*28.07.2025*

Deponent

*Anupam Chakrabarti*  
Secretary  
Nadia Zilla Parishad

Amexure - (A)

8



Government of West Bengal  
Office of the District Magistrate, Nadia  
1<sup>st</sup> Floor, Administrative Building,  
P.O. Krishnagar, Dist. Nadia, W.B.

Memo No. 7215/

Date. 25-07-2025.

To,  
The Ld. State Advocate,  
Nation Green Tribunal (Eastern Zone),  
New Town, Kolkata

**Sub: Authorization in respect of filing Affidavit-in -  
opposition on behalf of the District Magistrate, Nadia i.e.  
the Respondent No. 6 in connection with MA No.  
22/2024/EZ and OA No. 15/2014/EZ in the matter of  
Tribunal on its own Motion Vs.- Union of India & Ors**

With reference to above, Sri Anupam Chakraborty, Secretary Zilla Parishad, Nadia is hereby authorized to file Affidavit-in -Opposition on behalf of the Respondent No. 6.

Anupam Chakraborty

Signature of Sri Anupam Chakraborty

Signature attested  
District Magistrate  
Nadia

District Magistrate,  
Nadia

Amex - (B)

9

GOVERNMENT OF WEST BENGAL  
Urban Development and Municipal Affairs Department  
'Nagarayan', DF-8, Sector-I, Bidhannagar, Kolkata-700064

Date: 04/01/2023

Memo No: GO2223011432UM

File no: UDMA-13014(12)/29/2022-BDG-MA

From:- ADDITIONAL SECRETARY  
Urban Development and Municipal Affairs  
GOVERNMENT OF WEST BENGAL  
Urban Development and Municipal Affairs

To: The  
District Magistrate, Nadia District

Subject:- Administrative Approval for the Purchase of land at Mouza - Jianagar, Z.L. no. -113, thana- Ranaghat for construction of 5.2 MLD STP within Ranaghat Municipality executed by KMDA, Project ID : UM222364249S000

The undersigned is directed, by order of the Governor, to say that the Governor has been pleased to accord Administrative Approval for the Project Purchase of land at Mouza - Jianagar, Z.L. no. -113, thana- Ranaghat for construction of 5.2 MLD STP within Ranaghat Municipality executed by KMDA, the details of which has been given below.

Name of the Project Purchase of land at Mouza - Jianagar, Z.L. no. -113, thana- Ranaghat for construction of 5.2 MLD STP within Ranaghat Municipality executed by KMDA  
Project ID:- UM222364249S000  
Address Ranaghat Municipality  
Administrative Approval:- 20667000 (Two Crore Six Lakh Sixty Seven Thousand Only.)

Phasing amount and chargeable head of accounts

Sl No.	Financial Year	Head	Scheme Type	Scheme Name	Amount
1	2022-23	72-4217-60-050-00-002-53-00-V	State Development Schemes	Purchase of land for Implementation of Development Schemes	20667000
Total					20667000

Additional Points

Category	Description
Strict adherence to the Tentative date of Completion	31.03.2023

Amara - B

10

GOVERNMENT OF WEST BENGAL OFFICE OF THE DISTRICT  
MAGISTRATE & COLLECTOR  
TREASURY-I, KRISHNAGAR, NADIA  
PO-KRISHNANAGAR, PIN-741101

Memo No. 332/ Try-I

Date :-13/03/2024

To

The District Municipal & Development Officer

(M.A.) Section, Nadia

Sub :- Non Drawl Certificate

In reference to your letter No. 65/ MA dated 04/03/2024 , It is to inform you that amount of Rs 20667000.00 against Head of Account 72-4217-60-050-00-002-53-00-V is not reflected in Allotment Register of DDO Code NAAHMA001 of District Magistrate Nadia and No such amount was withdrawn form Treasury Krishnanagar I during the financial year 2022-23.

  
Treasury Officer

Krishnagar I Treasury

Treasury Officer  
Treasury No.-I, Krishnagar  
Nadia

Annexure - (e)

11



Government of West Bengal  
Office of the Additional District Magistrate and D.L.&L.R.O.  
Nadia

Memo. No. 2228

Dated : 03/04/2020

To,  
The Additional Secretary  
Urban Development & Municipal Affairs  
Government of West Bengal

Sub : Prayer for Re-allotment of fund for the purchase of Land at Mouza-Jianagar, J.L. No. 113,  
Thana-Ranaghat for construction of 5.2 MLD STP.

Sir,

With due respect, this is to inform you that the amount of Rs. 20667000.00/- (Rupees two crore six lakh sixty seven thousand) only was sub-allotted from your end in the head of account "72-4217-60-050-00-002-53-00-V" vide memo. no. GO 2223011432UM dated 04.01.2023 under file no. UDMA-13014(12)/29/2022-BDG-MA for the purpose of direct purchase of land for Ranaghat STP Project but the same could not be drawn inadvertently.

I am directed to request you to kindly re-allot the fund for the above mentioned purpose. The non-drawal certificate given by Treasury Officer, Krishnanagar-I Treasury is attached herewith for your kind information.

Encl : As stated above

Yours faithfully,

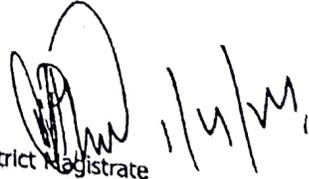
  
Additional District Magistrate  
&  
D.L.& L.R.O, Nadia

Memo. No. 2228/1(2)

Dated : 03/04/2024

Copy forwarded to :

- 1) Additional District Magistrate (ZP), Nadia.
- 2) CA to District Magistrate, Nadia for kind appraisal of the authority.

  
Additional District Magistrate  
&  
D.L.& L.R.O, Nadia

Annexure - (e)

12

GOVERNMENT OF WEST BENGAL  
Department of Urban Development and Municipal Affairs  
Nagarayan, DF-8, Sector-I, Bidhannagar, Kolkata-700064

Tel: 03323349394  
Fax: 03323347880

Sanction-cum-Allotment Order

Date: 18/07/2024

Memo No : 621(sanction)UDMA-13014(12)/29/2022-BDG-MA

Demand No. : 72

Department Code : UM

Financial Year : 2024 - 2025

1. Sanctioning Authority: ADDITIONAL SECRETARY

2. Name of the Scheme/Project: As per annexure enclosed

3. Purpose of Sanction: Purchase of land at Mouza- Jianagar, J.L.No. 113, Thana-Ranaghat for construction of 5.2 MLD STP within Ranaghat Municipality executed by KMDA

4. Amount of this Financial Sanction : Rs. 12278000 (in words Rs. One Crore Twenty Two Lakh Seventy Eight Thousand Only.)

5. Head(s) of Account(s): 4217-60-050-00-002-53-00-V

6. Name of the Sub-Allotting Authority / DDO: See Annexure

7. Name of the Treasury/PAO: See Annexure

\* 8. This Order is not an authority to incur any expenditure which is not permitted under any financial rule and/or order of the Government or approved guideline of the Scheme/Project.

9 Under no circumstances the allotted amount placed under this sanction may be utilized / diverted for any other purposes

10. Special Instruction, if any:

Fund is released as 1st instalment for the scheme Purchase of land at Mouza- Jianagar, J.L.No. 113, Thana-Ranaghat for construction of 5.2 MLD STP within Ranaghat Municipality executed by KMDA [AA&FS No. GO2223011432UM dated 04.01.2022]. Fund released in this G.O. is to be paid to the respective bank A/C of the land owners strictly observing all relevant Financial Rules & Regulations.

11. Total released amount is within the Budget Provision of the above mentioned head of account during 2024 - 2025

12. This order issues in exercise of the power delegated under Finance Department Memo. No. 2448-FB dated 28/03/2024 (PLEASE SEE THE ANNEXURE TO SEE THE FUND RELEASE UO NO FOR PROJECTS)

ADDITIONAL SECRETARY  
Urban Development and Municipal Affairs

Amexro - (D)

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## FORM GFR-19A

Name of Organisation : Nadia Zilla Parishad  
Address : Krishnagar, Nadia.

### UTILISATION CERTIFICATE

For the financial year-2024-2025

Sl.No.	Memo.No. & Date	Purpose	Fund Received (in Rs)	Expenditure (In Rs.)	Balance (In Rs.)
2	Challan No 8448/18 Date 09-08-2024, Fund received from D.M , Nadia	Land purchase	1,22,78,000.00	1,22,78,000.00	0
TOTAL			1,22,78,000.00	1,22,78,000.00	0

Certified that an amount of Rs.1, 22,78,000.00 (Rupees one Crore Twenty two lakh Seventy Eight thousand) only of grants-in-aid received from DM Nadia in the LF A/C of Nadia Zilla Parishad under land purchase Scheme (Scheme code No 20263) vide Challan No 8448/18 date 09-08-2024. We have also received a copy of Sanction Order in connection with expenditure for Purchase of land at Mouza Jianagar under Ranaghat PS for construction of MLD STP vide No 621/(sanc) UDMA Date 18-7-2024 within Ranaghat Municipality in the District of Nadia . The entire amount of Rs.1, 22,78,000.00 (Rupees one Crore Twenty two lakh Seventy Eight thousand ) only has been utilized for which it was sanctioned .

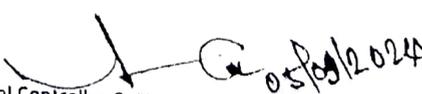
Certified that I have satisfied myself that the conditions on which the grants-in-aid was sanctioned has duly been fulfilled and that I have exercised the following checks to see that the money has been utilised for the purpose for which it was sanctioned.

#### Kinds of checks exercised.

- 1.Vouchers
- 2.Cash Book.
3. Ledger.
- 4.Subsidiary Cash Book

  
Accountant-in-Charge  
Nadia Zilla Parishad

  
Secretary  
Nadia Zilla Parishad

  
Financial Controller & Chief Account Officer,  
Nadia Zilla Parishad.

Amourre - (E)

14



Government of West Bengal  
Office of the Additional District Magistrate and D.L & L.R.O  
Nadia

Dated: 04/03/2025

Memo no: 09 /LP/NZP

To:

The Additional Secretary  
Urban Development and Municipal Affairs  
Nagarayan, DF-8, Sector-I, Bidhannagar  
Kol-7000064

**Sub: - Prayer for re-allotment of rest amount of fund for the construction of 5.2 MLD STP at Mouza-Jianagar, JL. No. 113 Thana-Ranaghat.**

Sir,

In reference to the above, this is to inform you that we have received an allotment of Rs.12278000 (Rs.One crore twenty two lakh seventy eight thousand) vide allotment no: 621(sanction) UDMA-13014(12)/29/2022-BDG-MA, dated: 18/07/2024 which is the first installment of the previously lapsed allotment against Ranaghat STP project that was Rs. 20667000 (two crore six lakh sixty seven thousand). The amount Rs.12278000 has already been paid. The Utilization Certificate in original has already been sent to your kind office through registered post and also via e-mail.

Please find herewith the following details of fund status:

Sl no:	Particulars	Details
1	Total land required	78 decimal
2	Approved cost of the total land	Rs. 20667000
3	Fund received as first installment	Rs. 12278000
4	Further requirement of fund	Rs. 8389000

I am to request you to place the rest amount of fund in favour of District Magistrate, Nadia for further payment with mentioning the amount of approved administrative cost of the project.

The copy of Utilization Certificate and the copy of the deeds are placed for your kind perusal.

Encl: As stated.

Yours faithfully

Digitally signed by  
Pralay Raychaudhuri  
Date: 04-03-2025  
17:01:31  
Additional District Magistrate (LR)  
Nadia

Memo No: 09 /1(2)/LP/NZP

Dated: 04/03/2025

Copy forwarded to:-

1. CA to the District Magistrate, Nadia.
2. CA to the Additional District Magistrate (ZP), Nadia.

Additional District Magistrate (LR)  
Nadia

Ameyore - P

SL-6108/2025

I-6263/25

13

16/06  
21/05

SNO-200168871/2025

Ambar Chakraborty

Secretary  
Nadia Zilla Parishad  
&  
Member Secretary  
Dist. Land Purchase Committee Nadia

It is certified that the document is admitted to registration. The signature sheets and the endorsement sheets attached with this document are the part of this document

*[Signature]*  
17/06/2025  
Registered Under Section  
1(7) of Act XVI of 1908, Nadia

17 JUN 2025

### DEED OF GIFT

Govt. of West Bengal Gazettee No. 1692-F.T/0/2F-42/2016 dated 24.11.2016 & Land & Land Reforms Deptt.'s Memo. No. 3145-LP-1A-3/14 dated 14.11.2014

Government Assessed Market value of Rs. 2,04,66,966/- (Rupees two crore four lakh, sixty six thousand nine hundred sixty six only) Total area of Land : 78 dec. situated at Panchayat area.

In the District of Nadia, P.S.- Ranaghat, Mouza - Jiyanagar, J.L. No. 113, area of land 39 dec. being khatian no.- 9191, In the District of Nadia, P.S.- Nabadwip, Mouza - Jiyanagar, J.L. No. 113, area of land 39 dec. being khatian no.- 9190, situated at Ward no.1, under Ranaghat Municipality area.

THIS DEED OF GIFT made 11th day of June, 2025 BETWEEN THE GOVERNOR, STATE OF WEST BENGAL REPRESENTED BY THE CHIEF ENGINEER, W & S GAP SECTOR, KMDA, Unnyan Bhavan, 3rd Floor, D-Block, Salt Lake City, Kolkata - 700091, hereinafter called the DONEE of the ONE PART.

AND NADIA ZILLA PARISAD, TAN - CALN03131C, Represented by its SECRETARY, Arabinda Sarani, P.O.- Krishnagar, P.S.- Kotwali, Dist.- Nadia, Pin - 741101, hereinafer called the DONOR of the OTHER PART.

WHEREAS the donor purchased the schedule property from Shankar Adhikary, S/o Krishna Chandra Adhikary, being Deed no.- 7435/2024 by way of Sale Deed, dated 02-08-2024, Registered at Krishnagar D.S.R.

D.  
v.

Contd....P/2

Govt. of West Bengal Gazettee No. 1692-F.T/02F-42/2016 dated 24.11.2016 &  
Land & Land Reforms Deptt.'s Memo. No. 3145-LP-1A-3/14 dated 14.11.2014

 &

Anupam Chakraborty

Secretary  
Nadia Zilla Parishad

&  
Member Secretary  
Dist. Land Purchase Committee Nadia

[2]

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Office, Nadia and the donor purchased the schedule property from Prahllad Chakraborty, S/o Prafulla Chakraborty by way of Sale Deed, being no. 7436/2024, dated 02-08-2024, Registered at Krishnagar D.S.R. Office, Nadia and the donor used to possess the same with right, title, interest and some of the property is recorded in the name of the donor and paid rent to the State of West Bengal and got receipt to that effect.

WHEREAS the donor of this deed have been decided to gifted away the property which specifically described in the schedule below in order to construction of 5.2 MLD STP within Ranaghat Municipality over the bellow mentioned Mouza in the District of Nadia and the donor as per order of Government vide No. 756-LP/1A-03/14(P1-11), dated 25-02-2016 decided to gifted away the schedule property to the Donee.

NOW THIS DEED WITNESSES that in pursuance of such pious wish and desire, the donor hereby freely, voluntarily and absolutely and subject to the condition hereunder imposed grant, convey, transfer, gift and give unto to the use of said land to THE GOVERNOR, STATE OF WEST BENGAL REPRESENTED BY THE CHIEF ENGINEER, W & S GAP SECTOR, KMDA, Unnyan Bhavan, 3rd Floor, D-Block, Salt Lake City, Kolkata - 700091 and their successors in office free from all encumbrances and valued Rs. 2,04,66,966/- (Rupees two crore four lakh, sixty six thousand nine hundred sixty six only) only to have and hold the same as owner which morefully and particularly described in the scheduled hereunder.

Contd....P/3

Govt. of West Bengal Gazettee No. 1692-F.T/O/2F-42/2016 dated 24.11.2016 &  
Land & Land Reforms Deptt.'s Memo. No. 3145-LP-1A-3/14 dated 14.11.2014

*Amparam Chatterjee*

Secretary  
Nadia Zilla Parishad  
&  
Member Secretary  
Dist. Land Purchase Committee Nadia

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[3]

NOW THIS DEED WITNESSES AS THAT the said land together with all the Shrub ways, water, courses, liberties, privileges, easements and appertenances or whatever belonging to or in any way appertaining or usually held or occupied therewith, are hereby transferred to the Donee And all the estate, rights, title, interest, claim and demand whatever of the Donor in or to the property hereby conveyed and transferred to the Donee together with all deeds evidence and writings now in the possession and custody relating to the said land to have and no hold the same and every part thereof to the use and benefit of the Donee and his successors, administrators and assigns.

AND THE DONOR, do hereby agree with the Donee, its successors, administators and assigns at all the time hereafter and upon resonable request to do execute or cause to be done or executed, all such Lawful acts, deeds and thing whatsoever for further and more perfectly conveying and assuring the said property and every part thereof to the Donee, its successors, administrators or assigns according to the true tenor and intent or meaning of Donor title, and the Donor of hereby further agree with the Donee, its successors, administrators, assigns and declare that the concern has not done or been party to any act whereby the said property or any part thereby is or may be any change in title, claim, estate or assigning by virtue of this land.

Contd....P/4

Govt. of West Bengal Gazettee No. 1692-F.T/O/2F-42/2016 dated 24.11.2016 &  
Land & Land Reforms Deptt.'s Memo. No. 3145-LP-1A-3/14 dated 14.11.2014

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Anupam Chakraborty

Secretary  
Nadia Zilla Parishad  
&  
Member Secretary  
Dist. Land Purchase Committee Nadia.

[4]

IN WITNESS WHEREOF the Donor i.e. Nadia Zilla Parishad, represented by its Secretary has executed and hereunto subscribed his hands to this deed of gift and delivered the same the Donee who has also accepted the Deed of Gift on the day and year first above written.

Schedule of the Gifted Property :

All that piece and parcel of revenue paying tenanted measure land and hereditaments containing by measurement 39 decimal of land appertaining to Mouza - Jiyaganar, J.L. No. 113, being khatian no.- 9191 P.S.- Ranaghat within the District of Nadia, 39 decimal of land appertaining to Mouza - Jiyaganar, J.L. No. 113, being khatian no.- 9190, P.S.- Ranaghat within the District of Nadia and the Khatian No and Plot no. which is specifically mentioned below, District Registry Office, Krishnagar, for which as annual revenue is payable to the Collector of NADIA.

Mouza - 113, Jiyaganar

<u>Khatian No.</u>	<u>Plot No.</u>	<u>Nature</u>	<u>Area</u>
L.R. 9191	L.R. 01	Aush	39 dec.

Mouza - 113, Jiyaganar

<u>Khatian No.</u>	<u>Plot No.</u>	<u>Nature</u>	<u>Area</u>
L.R. 9190	L.R. 01	Aush	39 dec.

Contd....P/5

Govt. of West Bengal Gazettee No. 1692-F.T/O/2F-42/2016 dated 24.11.2016 &  
Land & Land Reforms Deptt.'s Memo. No. 3145-LP-1A-3/14 dated 14.11.2014

Anupam Chakraborty

Secretary  
Nadia Zilla Parishad  
&  
Member Secretary  
Dist. Land Purchase Committee Ns

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[5]

Total land of the Gifted Property is to be handed over / donated :

Donated 78 decimals

Boundary of Land :

Landed property of various persons are situated of the boundary of the schedule property.

The thumb impression of ten fingers of the Donor and Donee along with their self attested Photographs are attached herewith at the last page of this deed and will be treated as part of this deed.

Drafted as per instruction of the  
Executer and Dictated by me :

Satyantan Ghosh

(Satyanttan Ghosh)  
Advocate  
District Judges' Court,  
Krishnagar, Nadia.  
Enrolment No.- F/266/1592007

Typed by me :

Rupali Nandi  
Rupali Nandi

Witnesses :

1. [Signature]

2. Sandip Ghosh  
[Signature]

Amourve - (f)

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FORM GFR-19A

Name of Organisation : Nadia Zilla Parishad

Address : Krishnagar, Nadia.

UTILISATION CERTIFICATE

For the financial year-2025-26

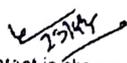
Sl.No.	Memo.No. & Date	Purpose	Fund received (in Rs)	Expenditure (in Rs)	Balance (in Rs)
1.	Challan no 8448/18 date 9-8-2024 ,Fund Received from DM,Nadia	Land purchase	12278000.00	20667000.00	0
2	Challan no 8448/119 Date 28-3-2025 ,Fund Received from DM,Nadia		8389000.00		
Total		TOTAL	20667000.00	20667000.00	0

Certified that an amount of Rs.20667000.00 (Rupees Two Crore Six lakh Sixty Seven Thousand) only of grants-in-aid received from DM Nadia in the LF A/C of Nadia Zilla Parishad under Land Purchase Scheme(scheme code 20263) Vide ChallanNo8448/18 date 9-8-2024 and Challan No 8448/119 Date 28-3-2025 .We have also received two copies of Sanction order in connection with expenditure for Purchase of Land at Mouja- Jianagar under Ranaghat PS for construction of MLD STP vide No 621/(sanc) UDMA Date 18-7-2024 and1261/(sanc) UDMA Date 26-3-2025 within Ranaghat municipality in the District of Nadia. The entire amount of Rs20667000.00 (Rupees Two Crore Six lakh Sixty Seven Thousand) only has been utilized for which it was sanctioned

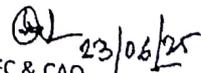
Certified that I have satisfied myself that the conditions on which the grants-in-aid was sanctioned has been duly fulfilled and that I have exercised the following checks to see that the money was utilised for the purpose for which it was sanctioned.

Kinds of checks exercised.

- 1 Vouchers
- 2.Cash Book.
3. Ledger.
- 4 Subsidiary Cash Book

  
Accountant in Charge  
Nadia Zilla Parishad.

  
Secretary  
Nadia Zilla Parishad

  
FC & CAO  
Nadia Zilla Parishad

Amexmo - 6'

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# NADIA ZILLA PARISHAD

KRISHNAGAR, NADIA

Memo. No. 91/...../LPC/NZP

Dated: 24/06/2025

To  
The Additional Secretary  
Urban Development and Municipal Affairs  
Nagarayan, DF-8, Sector-I Bidhannagar  
Kol- 7000064

## Sub : Submission of Original Gift Deed, Chain Deeds & Final Utilization Certificate

Sir,

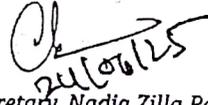
I am directed to inform you that, the plot no. 1 in Jlanagar mouza under Ranaghat-II Block for Ranaghat STP Project has been purchased by Nadia Zilla Parishad under Direct Land Purchase Policy of Govt. of West Bengal . Payment has also been completed. Now we are sending the following documents for your kind perusal -

1. Registered Handover Gift Deed in original being no- 6263/25.
2. Registered Chain Deeds in original being no(s) 7435/2024 & 7436/2024.
3. Final Utilization Certificate.

Now, I am to request you to take necessary action for mutation.

Enco : As stated.

Yours faithfully

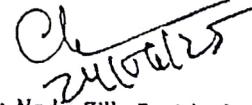
  
Secretary, Nadia Zilla Parishad  
&  
Member Secretary, D.L.P.C. Nadia.

Memo. No. 91/...../5/LPC/NZP

Dated: 24/06/2025

Copy forwarded to:

1. Chief Engineer, KMDA
2. BL&LRO, Ranaghat-II with request to take necessary action for mutation & demarcation.
3. CA to District Magistrate, Nadia
4. CA to ADM (LR), Nadia.
5. CA to AEO , Nadia Zilla Parishad.

  
Secretary, Nadia Zilla Parishad  
&  
Member Secretary, D.L.P.C. , Nadia.

**BEFORE THE HON'BLE NATIONAL  
GREEN TRIBUNAL EASTERN ZONE  
BENCH, KOLKATA**

Miscellaneous Application No.  
22/2024/EZ

In  
In Original Application No.  
15/2014/EZ

IN THE MATTER OF:  
Tribunal On Its Own Motion

... Applicant  
-Versus-

Union of India & Ors.  
... Respondents



AFFIDAVIT ON BEHALF OF THE  
DISTRICT MAGISTRATE &  
COLLECTOR, NADIA, RESPONDENT  
NO. 06

Filed by:

Mr. SIBOJYOTI CHAKRABARTI,  
Advocate,  
State of West Bengal  
(M): 9007035534  
Email: subho.advocate@gmail.com

Us-b